

Central Administrative Tribunal
Principal Bench: New Delhi

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CP 3/97 in OA 1173/95

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New Delhi, this the 29th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S. P. Biswas, Member (A)

Sh. E.S.Mohanty
s/o Late Sh. Harmohan Mohanty,
R/o House No. 273, Satya Niketan,
New Delhi.Petitioners

(By Advocate : Sh. S.K.Sawhney)

-Versus-

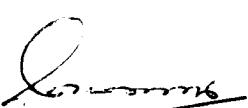
1. Sh. A.K. Sinha,
General Manager,
South Eastern Railway,
Golden Reach,
Calcutta - 700 043.
2. Shri K.K.Mitra,
Financial Adviser &
Chief Accounts Officer
South Eastern Railway,
Golden Reach,
Calcutta.Respondents

(By Advocate: Shri H.K. Gangwani)

O R D E R (Oral)
(Dr.Jose P. Verghese, Vice-Chairman (J)

Learned counsel for the petitioner says that the compliance affidavit has been filed but according to him, there is some mistake in the calculation of interest. Let the petitioner make a representation indicating the mistake identified by him and the respondents shall dispose of the same within one month from the date of the receipt of the representation.

In view of the circumstances, the contempt of court proceedings are dropped and notices are discharged.


(S.P.Biswas)

Member (A)


(Dr.Jose P. Verghese)
Vice-Chairman (J)